

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**Appeal No.564/252/ND/2018**

M/s. Dholiya Sales Pvt. Ltd.  
Vs.  
Registrar of Companies

...Appellant

...Respondent

**Under Section:** Section 252.

**CORAM**

**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**Order delivered on 08.05.2018**

For the Appellant  
For the Respondent  
Stdng. Counsel for ITD

Mr. Ayush Gupta, PCS  
-  
Mr. Puneet Rai, Adv.

**ORDER**

Ld. Counsel for the appellant states that they have served the ROC as well as Income tax. ROC as well as Income tax are directed to file their reply within three weeks. Rejoinder within one week. All the copies to be served in advance to the other side. For further consideration on 12<sup>th</sup> June, 2018.

Ritu Sharma

  
**(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)**